

OFFICE OF THE DISTRICT MAGISTRATE, PATHANKOT (PB.)

(M.A-II BRANCH)

Email: dc.pathankot@gmail.com

To

The Section Officer,
The Hon'ble National Green Tribunal,
Principal Bench, New Delhi.

No:MA-2/LFA/ 153

Dated: 16/05/2025

Sub:- Misc. Application in Disposal of Cases No. 39/2025 in Original Application No. 972 /2024 (Dr Balwinder Singh Vs. State of Punjab and Ors.)

Ref:- Your office notice no. 1798-1801, dated 15.04.2025

Respected Sir,

Kindly refer to your office notice no. 1798-1801, dated 15.04.2025, on the subject cited above, it is humbly submitted that in the compliance of orders dated 08.04.2025 of the Honb'le National Green Tribunal, a report in the matter on the subject cited above was sought from Sub Divisional Magistrate, Pathankot.

The Sub Divisional Magistrate, Pathankot has submitted his report vide his office letter no. 115, dated 15.05.2025. The same is being enclosed herewith for your kind perusal and information please.

Enclosed: As above


 District Magistrate,
 Pathankot.

ਦਫਤਰ ਉੱਪ ਮੰਡਲ ਮੈਜਿਸਟਰੇਟ, ਪਠਾਨਕੋਟ।

ਸੇਵਾ ਵਿਖੇ,

ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ,

ਪਠਾਨਕੋਟ।

ਨੰਬਰ 115

ਮਿਤੀ 15-5-25

ਵਿਸ਼ਾ

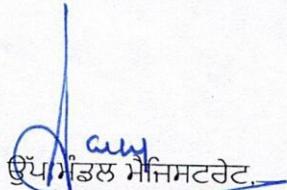
Regarding O.A No 972 of 2024 titled as Dr. Balwinder Singh V/s State of Punjab before the Honble National Green Tribunal, New Delhi.

ਹਵਾਲਾ

ਆਪ ਜੀ ਦੇ ਦਫਤਰ ਦਾ ਪੱਤਰ ਨੰ ਐਮ.ਏ-2/ਐਲ.ਐਫ.ਏ/144-145 ਮਿਤੀ 05.05.2025 ਦੇ ਸਬੰਧ ਵਿੱਚ।

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਸਬੰਧੀ ਅਤੇ ਹਵਾਲਾ ਅਧੀਨ ਪੱਤਰ ਰਾਹੀਂ ਮੰਗੀ ਗਈ ਰਿਪੋਰਟ ਦੇ ਸਬੰਧ ਵਿੱਚ ਜਿਲ੍ਹਾ ਪਠਾਨਕੋਟ ਵਿੱਚ ਪੈਂਦੇ ਮੈਰਿਜ ਪੈਲੇਸ ("1. Taj Garden and 2. Uppal Palace" in village Gosainpur, Old Madhopur Road, Pathankot) ਦੀ ਪਹਿਲਾਂ ਕੀਤੀ ਗਈ ਸੰਯੁਕਤ ਰਿਪੋਰਟ ਦੀਆਂ Observations/Remedial ਆਦਿ ਨੂੰ ਵਿਚਾਰਦੇ ਹੋਏ ਤਾਜਾ ਰਿਪੋਰਟ ਇਸ ਪੱਤਰ ਨਾਲ ਨੱਥੀ ਕਰਕੇ ਮਾਨਯੋਗ ਜਿਲ੍ਹਾ ਮੈਜਿਸਟਰੇਟ, ਪਠਾਨਕੋਟ ਜੀ ਦੇ ਹਸਤਾਖਰਾਂ ਹਿੱਤ ਭੇਜੀ ਜਾਂਦੀ ਹੈ ਜੀ।

ਨੱਥੀ ਰਿਪੋਰਟ


 ਉੱਪ ਮੰਡਲ ਮੈਜਿਸਟਰੇਟ,
 ਪਠਾਨਕੋਟ।

Report in Compliance to the Hon'ble NGT order dated 08.04.2025 in the matter of "Dr. Balwinder Singh V/s State of Punjab" in Original Application No. 972/2024.

M.A. No. 39 of 2025

in

Original Application No. 972 of 2024

Dr. Balwinder Singh

Applicants

Versus

State of Punjab and Ors.

Respondent (s)

Reply / Status report of Joint Committee in compliance to Order dated 08.04.2025.

RESPECTFULLY SHOWETH;

1. That the above-mentioned case was registered by the Hon'ble National Green Tribunal on the basis of a letter petition dated 06.12.2023 of the applicant Dr. Balwinder Singh. The grievances raised by the applicant were relating to the running of two marriage palaces, namely; "Taj Garden" and "Uppal Palace" in Village Gosainpur, Old Madhopur Road, Pathankot in violation of the environmental and building norms and also the order passed by Hon'ble Punjab and Haryana High Court.
2. That the Original Application no. 972 of 2024 was disposed of by the Hon'ble Tribunal by passing an order dated 27.09.2024 wherein Joint Committee comprising the District Magistrate, Pathankot and Punjab Pollution Control Board was constituted with direction to visit the site and to find out whether above marriage palaces are functioning in violation of environmental law or not and if it found any violation then take appropriate preventive, prohibitive and remedial action and submit compliance report. In compliance of order dated 27.09.2024 the Joint Committee has filed report dated 11.12.2024 before the Hon'ble National Green Tribunal. The report of the Joint Committee was registered as MA No. 39 of 2025 in OA No. 972 of 2024.
3. That in view of the averments made in the application and the observations made by the Joint Committee in its report dated 11.12.2024, the Hon'ble National Green Tribunal was pleased to pass an order dated 08.04.2025 in MA

No. 39 of 2025 wherein the State of Punjab through District Magistrate, Pathankot, Punjab Pollution Control Board through its Member Secretary and both the marriage palaces namely Taj Garden and Uppal Palace in Village Gosainpur, Old Madhopur Road, Pathankot were impleaded as respondents in the case with direction to file their response.

4. That the present reply / status report is being filed by the State of Punjab Through District Magistrate, Pathankot Respondent No. 1 in compliance to order dated 08.04.2025. The reply and the status report may kindly be read in the following paragraphs.
5. That it is relevant to mention here that the Punjab Pollution Control Board was one of the members of the Joint Committee with District Magistrate, Pathankot as constituted by this Hon'ble National Green Tribunal vide order dated 27.09.2024. The Joint Committee has submitted a report dated 11.12.2024 before this Hon'ble Tribunal after visiting the marriage palaces in question. The observations with regard to the functioning of marriage palaces as contained in the Joint Committee report are reproduced herein below for kind perusal of this Hon'ble Tribunal.

A) Uppal Palace, VPO-Gosainpur, Tehsil & District-Pathankot.

- i. The said Marriage Palace is situated in Village-Gosainpur, Tehsil & District-Pathankot on link road from Khanpur Chowk to Defence Road, Pathankot. During visit, Sh. Ajit Singh, Partner of the Marriage Palace was present.
- ii. The area of Marriage Palace is around measuring 2 Acres.
- iii. The Marriage Palace has provided one Banquet Hall, Kitchen Area, Toilets and Lawn in the premises. Apart from the above, the Marriage Palace has provided dedicated parking area at the entrance with concrete flooring.
- iv. The waste water generated from the kitchen area, toilets etc is discharge into sewage treatment plant installed by the Marriage Palace within the premises. The STP consists of Oil & Grease Trap, Collection Tank, MBBR cum Dozing Tank, Clarifier and filters.
- v. The treated effluent after the STP is discharged onto land for plantation in an area of around 2 acres. However, the unit has not provided any flow meter with the STP outlet for the measurement of treated effluent and no record has been maintained. The unit was advised to install the water meter and to maintain the record



of the same. The unit was also advised to provide additional plantation within the premises.

- vi. The unit has provided exhaust draft fans in the kitchen area for the dissipation of fugitive emissions. However, the unit needs to provide ducting and hood arrangement in the area for proper collection and channelization of emissions.
- vii. The Marriage Palace has provided D.G. set of capacity 82.5 KVA with canopy and adequate stack height.
- viii. The Bio-degradable Solid Waste generated from the Marriage Palace consisting of waste food items, vegetables etc is lifted by the local piggery farms and the agreement in this regard has been done by the parties.
- ix. The other Bio-degradable Solid waste is sent to vermi composting area installed by the owner of the Marriage Palace in nearby Agriculture Land. The unit was advised to provide the compost pits in the premises.
- x. The Plastic Waste consisting of used water bottles is lifted by the Plastic Waste Trader for recycling.
- xi. The owner of the Marriage Palace informed that the D.J. Sets are operated during the designated time as per the regulations of the Govt. and within the Noise Limits prescribed by the authorities.
- xii. The area around the Marriage Palace was also checked by the team and it was observed that the area is surrounded by the Agricultural Fields of the owner itself and no significant garbage/waste water was found disposed off in the open. The owner of the Marriage Palace was advised to ensure that no garbage/waste water is disposed of in un-scientific manner.
- xiii. The NOC of the fire Department obtained by the Uppal Palace has been expired and the Department of Fire & Safety has been asked to take action as per their Rules & Regulations.

B) Taj Garden Marriage Palace, VPO- Gosainpur, Tehsil & District - Pathankot.

- i. The said Marriage Palace is situated in Village- Gosainpur, Tehsil & District-Pathankot on link road from Khanpur Chowk to Defence Road, Pathankot. During visit, Sh. Karnail Singh, Owner of the Marriage Palace was present.

- ii. The area of Marriage Palace is around measuring 2 Acres.
- iii. The Marriage Palace has provided one Banquet Hall, Kitchen Area, Toilets and Lawn in the premises. Apart from the above, the Marriage Palace has provided dedicated parking area at the entrance with concrete flooring.
- iv. The waste water generated from the kitchen area, toilets etc is discharge into sewage treatment plant installed by the Marriage Palace within the premises. The STP consists of Oil & Grease Trap, Collection Tank, MBBR cum Dozing Tank, Clarifier and filters. During visit, the STP was in operational condition.
- v. The treated effluent after the STP is discharged onto land for plantation in an area of around 4 acres. However, the unit has not provided any flow meter with the STP outlet for the measurement of treated effluent and no record has been maintained. The unit was advised to install the water meter and to maintain the record of the same. The unit was also advised to provide additional plantation within the premises.
- vi. The unit has only provided exhaust draft fans in the kitchen area for the dissipation of fugitive emissions. However, the unit needs to provide ducting and hood arrangement in the area for proper collection and channelization of emissions.
- vii. The Marriage Palace uses only LPG as fuel in the kitchen area.
- viii. The Marriage Palace has provided D.G. set of capacity 82.5 KVA with canopy and adequate stack height.
- ix. The Bio-degradable Solid Waste generated from the Marriage Palace consisting of waste food items, vegetables etc is lifted by the local piggery farms. The unit was advised to provide the compost pits in the premises.
- x. The other Bio-degradable Solid waste is sent to vermi composting area installed by the owner of the Marriage Palace in nearby Agriculture Land.
- xi. The Plastic Waste consisting of used water bottles is given to Plastic Waste Trader for recycling.
- xii. The owner of the Marriage Palace informed that the D.J. Sets are operated during the designated time as per the regulations of the Govt. and within the Noise Limits prescribed by the authorities.

- xiii. The area around the Marriage Palace was also checked by the team and it was observed that the area is surrounded by the Agricultural Fields of the owner itself and no garbage/waste water was found disposed of in the open. The owner of the Marriage Palace was advised to ensure that no garbage/waste water is disposed of in un-scientific manner.
- xiv. The NOC of the fire Department obtained by the Taj Garden Marriage Palace has been expired and the Department of Fire & Safety has been asked to take action as per their Rules & Regulations.
6. That as per the report of the Joint Committee, both the marriage palaces were complying with the various Regulations and had obtained Consent to Operate from the Punjab Pollution Control Board and change of land use/approved building plan from the concerned departments. However, the marriage palaces had not provided ducting and hood arrangement for the proper disposal of fugitive emissions from the kitchen area and water meter at the outlet of the STP and had not maintained the record of the waste water treatment.
7. That in view of the observations of the Joint Committee report, the Punjab Pollution Control Board has issued show cause notice to M/s Uppal Palace, VPO Gosainpur, Pathankot vide letter no. 3838 dated 16.12.2024 and to M/s Taj Garden Marriage Palace, Pathankot vide letter no. 3840 dated 16.12.2024 under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 with an opportunity of hearing before the Senior Environmental Engineer of the Board at Amritsar on 23.12.2024. A copy of notice issued to M/s Uppal Palace vide letter no. 3838 dated 16.12.2024 is enclosed as **Annexure R 1/A** and a copy of notice to M/s Taj Garden Marriage Palace vide letter no. 3840 dated 16.12.2024 is enclosed as **Annexure R 1/B**.
8. That hearing before the Senior Environmental Engineer on 23.12.2024 was attended by the representatives of the marriage palaces. The details are given herein below:

A) M/s Uppal Palace, VPO Gosainpur, Pathankot

Sh. Ajit Singh, proprietor of the marriage palace attended the hearing before the Senior Environmental Engineer on 23.12.2024 and stated that the marriage palace has installed Sewage Treatment Plant which is provided for flow meter in the inlet and outlet. The area is surrounded by agricultural field of the owner and he ensured that no garbage / wastewater will be disposed

of in un-scientific manner. After hearing the representative of marriage palace and considering the facts of the case, the Senior Environmental Engineer decided as that

- a) The Marriage Palace shall provide adequate plantation area for disposal of treated waste water.
- b) The Marriage Palace shall dispose off its Municipal Solid waste according to the Municipal Solid Waste Rules 2016 by entering into an agreement with the concerned M.C.
- c) The single use plastic has been banned from 01/07/2022 as per the notification of Govt. of India, therefore Marriage Palace shall comply with same.
- d) The Regional Office shall collect the effluent samples of the Marriage Palace and get it analyzed from the Board's lab within 07-days.
- e) The Regional Office shall verify the status, monitor noise level and submit its report.
- f) The Regional Office shall ensure the compliance of above decisions and shall submit report and recommendations accordingly.

The proceedings of hearing were conveyed to the marriage palace vide letter no. 18 dated 10.01.2025 for compliance and a copy of the same is enclosed as **Annexure R 1/C**.

B) M/s Taj Garden, VPO Gosainpur, Pathankot

Sh. Surinder Singh, proprietor of the marriage palace attended the hearing before the Senior Environmental Engineer on 23.12.2024 and stated that the marriage palace has installed Sewage Treatment Plant which is provided for flow meter in the inlet and outlet. The marriage palace is sending biodegradable waste to vermi composting area installed by the owner in his agriculture field. The area is surrounded by agricultural field of the owner and he ensured that no garbage / wastewater will be disposed of in un-scientific manner. After hearing the representative of marriage palace and considering the facts of the case, the Senior Environmental Engineer decided as that

- a) The Marriage Palace shall provide adequate plantation area for disposal of treated waste water.

- b) The Marriage Palace shall dispose off its Municipal Solid waste according to the Municipal Solid Waste Rules 2016 by entering into an agreement with the concerned M.C.
- c) The single use plastic has been banned from 01/07/2022 as per the notification of Govt. of India, therefore Marriage Palace shall comply with same.
- d) The Regional Office shall collect the effluent samples of the Marriage Palace and get it analyzed from the Board's lab within 07-days.
- e) The Regional Office shall verify the status, monitor noise level and submit its report.
- f) The Regional Office shall ensure the compliance of above decisions and shall submit report and recommendations accordingly.

The proceedings of hearing were conveyed to the marriage palace vide letter no. 16 dated 10.01.2025 for compliance and a copy of the same is enclosed as **Annexure R 1/D**.

9. That in order to verify the compliance of environmental norms and decisions of the personal hearing held on 23.12.2024, the marriage palaces were again visited by the officer of the Board on 14.02.2025 and observations of the visiting officer are mentioned below:

A) Uppal Palace, VPO-Gosainpur, Tehsil & District-Pathankot.

- a) The Marriage Palace was not in operation.
- b) The Marriage Palace has provided STP of adequate capacity for the treatment of effluent generated from the premises and same was in operational condition, however due to non operation of the marriage palace, no effluent was being generated and the inlet storage tank was found empty due to which sampling could not be carried out.
- c) The Marriage Palace has provided plantation area adjoining the Marriage Palace for the disposal of treated effluent and some of the effluent is also used for the Irrigation of Orchards of the owner near the Marriage Palace.
- d) The Marriage Palace has provided ducting in the kitchen area for the discharge of air emissions generated from it.

- e) The Marriage Palace has provided water meter at the outlet of the STP.
- f) The owner of the Marriage Palace informed that no SUP/Carry Bags are used in the premises and during visit no SUP/Carry Bags were found in the premises and around the Marriage Palace.

B) Taj Garden Marriage Palace, VPO- Gosainpur, Tehsil & District -Pathankot.

- a) The Marriage Palace was not in operation.
- b) The Marriage Palace has provided STP of adequate capacity for the treatment of effluent generated from the premises and same was in operational condition, however due to very less effluent, the sampling could not be carried out.
- c) The Marriage Palace has provided plantation area at the backside of the Marriage Palace for the disposal of treated effluent.
- d) The Marriage Palace has provided ducts in the kitchen area for the discharge of air emissions generated.
- e) The Marriage Palace has provided water meter at the outlet of the STP.
- f) The owner of the Marriage Palace informed that no SUP/Carry Bags are used in the premises and during visit no SUP/Carry Bags were found in the premises and around the Marriage Palace.

10) That vide letter no. 22 dated 09.01.2025 of the office of Undersigned, The Fire officer, Municipal Corporation, Pathankot was asked to give status report as regards Fire NOCs Vide letter no. 275 dated 07.02.2025 of The Fire officer, Municipal Corporation, Pathankot, it has been intimated that both the Palaces have obtained NOCs. The NOC of Uppal Palace at Village Gosaipur issued on 27 January 2025 and Valid till 27 January 2026(Annexure 1) and the NOC of Taj Garden Palace at village Gosaipur issued on 27 August 2024 and Valid till 27 August 2025 (Annexure 2).

11) That the marriage palaces namely M/s Uppal Palace and M/s Taj Garden are complying with the environmental norms and the conditions of the consent to operate granted by the Board under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 which are valid upto 02.12.2029.




Sub Divisional Magistrate,
Pathankot


PUNJAB POLLUTION CONTROL BOARD
Zonal Office, Plot No. 164, Focal Point, Mehta Road, Amritsar

Tele Fax:- 0183-2581420 Website:- www.ppcb.gov.in email:- seezoasr@yahoo.com

No. 3838

Regd.

Date: 16/12/2024

To

 M/s Uppal Palace,
VPO-Gosinapur,
Pathankot,.

Sub: Show cause notice for revocation of consent to operate granted under Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981. (27515482)

Whereas, it is obligatory on the part of the Marriage Palace to obtain the consent to establish (NOC) u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 and u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 before establishing / expansion of the Marriage Palace.

And whereas, it is also obligatory on the part of the Marriage Palace to obtain consent to operate an outlet under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 for operation of the Marriage Palace.

And whereas, it is mandatory on the part of Marriage Palace to install proper and adequate pollution control devices so as to ensure that the concentration of various pollutants in effluent/emission being discharged by Marriage Palace, conforms to the effluent/emission standards as prescribed by the Board.

And whereas, Regional Office has reported that the Marriage Palace was granted Consent to Operate under Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981, which were valid upto 30/04/2024 for the operation of Marriage Palace under Orange Category. Thereafter, Marriage Palace has obtained auto renewal of consent to operate Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981, which is valid upto 02/12/2029 under Orange Category.

And whereas, a complaint was filed by Dr. Balwinder Singh against the above said Marriage Palace in the Hon'ble National Green Tribunal regarding non-compliance of various norms and regulations. The Hon'ble NGT vide order dated 27.09.2024 constituted a Joint Committee comprising of District Magistrate, Pathankot and Punjab Pollution Control Board respectively to look into the matter and same was disposed off.

And whereas, the complainant has said that there are two marriage palaces namely "Taj Garden" and "Uppal Palace" in Village Gosainpur, Old Madhopur Road, Pathankot which do not fulfill policy guidelines in building norms made by State of Punjab for regularization of marriage palaces and also order passed by Punjab and Haryana High Court in Writ Petition (C) No. 21547 dated 17.08.2012.

And whereas, these marriage palaces play DJ till late in night causing noise pollution, throw garbage outside premises in open area and discharge waste water also outside marriage palaces without any treatment. Accordingly, the Marriage Palaces mentioned in the complaint were visited by the Assistant Environmental Engineer, Punjab Pollution Control Board, Regional Office, Batala and Naib Tehsildar, Pathankot on dated 03/12/2024 and the report is as under:-

1. The said Marriage Palace is situated in Village- Gosainpur, Tehsil & District- Pathankot on link road from Khanpur Chowk to Defence Road, Pathankot. During visit, Sh. Ajit Singh, Partner of the Marriage Palace was present.
2. The area of Marriage Palace is around measuring 2 Acres.
4. The Marriage Palace has provided one Banquet Hall, Kitchen Area, Toilets and Lawn in the premises. Apart from the above, the Marriage Palace has provided dedicated parking area at the entrance with concrete flooring.

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5. The waste water generated from the kitchen area, toilets etc is discharge into sewage treatment plant installed by the Marriage Palace within the premises. The STP consists of Oil & Grease Trap, Collection Tank, MBBR cum Dozing Tank, Clarifier and filters.
6. The treated effluent after the STP is discharged onto land for plantation in an area of around 2 acres. However, the unit has not provided any flow meter with the STP outlet for the measurement of treated effluent and no record has been maintained. The unit was advised to install the water meter and to maintain the record of the same. The unit was also advised to provide additional plantation within the premises.
7. The unit has provided exhaust draft fans in the kitchen area for the dissipation of fugitive emissions. However, the unit needs to provide ducting and hood arrangement in the area for proper collection and channelization of emissions.
8. The Marriage Palace has provided D.G. set of capacity 82.5 KVA with canopy and adequate stack height.
9. The Bio-degradable Solid Waste generated from the Marriage Palace consisting of waste food items, vegetables etc is lifted by the local piggery farms and the agreement in this regard has been done by the parties.
10. The other Bio-degradable Solid waste is sent to vermi composting area installed by the owner of the Marriage Palace in nearby Agriculture Land. The unit was advised to provide the compost pits in the premises.
11. The Plastic Waste consisting of used water bottles is lifted by the Plastic Waste Trader for recycling.
12. The owner of the Marriage Palace informed that the D.J. Sets are operated during the designated time as per the regulations of the Govt. and within the Noise Limits prescribed by the authorities.
13. The area around the Marriage Palace was also checked by the team and it was observed that the area is surrounded by the Agricultural Fields of the owner itself and no significant garbage/waste water was found disposed off in the open. The owner of the Marriage Palace was advised to ensure that no garbage/waste water is disposed of in un-scientific manner.

And whereas, the Marriage Palace is violating the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.

And whereas, it has now been proposed to revoke 'consent to operate' granted under the Water (Prevention & Control of Pollution) Act 1974 as amended in 1988 and Air (Prevention & Control of Pollution) Act, 1981, after affording an opportunity of personal hearing.

As such, you are, hereby given an opportunity of personal hearing, to file objections, if any, on the proposed action **before the Senior Environmental Engineer, in his office at Zonal Office, Plot no. 164, Focal point, Mehta Road, Amritsar on 23-12-2024 at 11:00 AM** failing which it will be presumed that the Marriage Palace has nothing to say and the Board shall go ahead to take action as proposed under the Water (Prevention & Control of Pollution) Act 1974 as amended in 1988 and Air (Prevention & Control of Pollution) Act 1981 without giving any further notice /opportunity.

Endst. No. 3839

ds 16/12/24
Environmental Engineer
 For Sr. Environmental Engineer
 Dated. 16/12/2024

A copy of the above is forwarded to the Environmental Engineer, Regional Office, Punjab Pollution Control Board, **Batala** for information and necessary action. **He is requested to inform the Marriage Palace regarding date of hearing and confirm to this office.**

ds 16/12/24
Environmental Engineer
 For Sr. Environmental Engineer

Entered in ^{S.C.N.} Register
Page No. (04) 226/16/12/

SCN.H.SEE.RK

Annexure R 1/B



PUNJAB POLLUTION CONTROL BOARD

Zonal Office, Plot No. 164, Focal Point, Mehta Road, Amritsar

Tele Fax:- 0183-2581420 Website:- www.ppcb.gov.in email:- seezoasr@yahoo.com

No. 3840

Regd.

Date: 16/12/2024

To

M/s Taj Garden Marriage Palace,
VPO-Gosinapur,
Pathankot,.

Sub: Show cause notice for revocation of consent to operate granted under Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981. (27515405)

Whereas, it is obligatory on the part of the Marriage Palace to obtain the consent to establish (NOC) u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 and u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 before establishing / expansion of the Marriage Palace.

And whereas, it is also obligatory on the part of the Marriage Palace to obtain consent to operate an outlet under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 for operation of the Marriage Palace.

And whereas, it is mandatory on the part of Marriage Palace to install proper and adequate pollution control devices so as to ensure that the concentration of various pollutants in effluent/emission being discharged by Marriage Palace, conforms to the effluent/emission standards as prescribed by the Board.

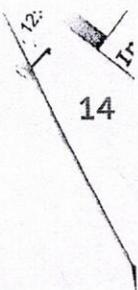
And whereas, Regional Office has reported that the Marriage Palace was granted Consent to Operate under Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981, which were valid upto 30/04/2024 for the operation of Marriage Palace under Orange Category. Thereafter, Marriage Palace has obtained auto renewal of consent to operate Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981, which is valid upto 02/12/2029 under Orange Category.

And whereas, a complaint was filed by Dr. Balwinder Singh against the above said Marriage Palace in the Hon'ble National Green Tribunal regarding non-compliance of various norms and regulations. The Hon'ble NGT vide order dated 27.09.2024 constituted a Joint Committee comprising of District Magistrate, Pathankot and Punjab Pollution Control Board respectively to look into the matter and same was disposed off.

And whereas, the complainant has said that there are two marriage palaces namely "Taj Garden" and "Uppal Palace" in Village Gosainpur, Old Madhopur Road, Pathankot which do not fulfill policy guidelines in building norms made by State of Punjab for regularization of marriage palaces and also order passed by Punjab and Haryana High Court in Writ Petition (C) No. 21547 dated 17.08.2012.

And whereas, these marriage palaces play DJ till late in night causing noise pollution, throw garbage outside premises in open area and discharge waste water also outside marriage palaces without any treatment. Accordingly, the Marriage Palaces mentioned in the complaint were visited by the Assistant Environmental Engineer, Punjab Pollution Control Board, Regional Office, Batala and Naib Tehsildar, Pathankot on dated 03/12/2024 and the report is as under:-

1. The said Marriage Palace is situated in Village- Gosainpur, Tehsil & District- Pathankot on link road from Khanpur Chowk to Defence Road, Pathankot. During visit, Sh. Karnail Singh, Owner of the Marriage Palace was present.
2. The area of Marriage Palace is around measuring 2 Acres.
3. The Marriage Palace has provided one Banquet Hall, Kitchen Area, Toilets and Lawn in the premises. Apart from the above, the Marriage Palace has provided dedicated parking area at the entrance with concrete flooring.

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4. The waste water generated from the kitchen area, toilets etc is discharge into sewage treatment plant installed by the Marriage Palace within the premises. The STP consists of Oil & Grease Trap, Collection Tank, MBBR cum Dozing Tank, Clarifier and filters. During visit, the STP was in operational condition.
 5. The treated effluent after the STP is discharged onto land for plantation in an area of around 4 acres. However, the unit has not provided any flow meter with the STP outlet for the measurement of treated effluent and no record has been maintained. The unit was advised to install the water meter and to maintain the record of the same. The unit was also advised to provide additional plantation within the premises.
 6. The unit has only provided exhaust draft fans in the kitchen area for the dissipation of fugitive emissions. However, the unit needs to provide ducting and hood arrangement in the area for proper collection and channelization of emissions.
 7. The Marriage Palace uses only LPG as fuel in the kitchen area.
 8. The Marriage Palace has provided D.G. set of capacity 82.5 KVA with canopy and adequate stack height.
 9. The Bio-degradable Solid Waste generated from the Marriage Palace consisting of waste food items, vegetables etc is lifted by the local piggery farms. The unit was advised to provide the compost pits in the premises.
 10. The other Bio-degradable Solid waste is sent to vermi composting area installed by the owner of the Marriage Palace in nearby Agriculture Land.
 11. The Plastic Waste consisting of used water bottles is given to Plastic Waste Trader for recycling.
 12. The owner of the Marriage Palace informed that the D.J. Sets are operated during the designated time as per the regulations of the Govt. and within the Noise Limits prescribed by the authorities.
 13. The area around the Marriage Palace was also checked by the team and it was observed that the area is surrounded by the Agricultural Fields of the owner itself and no garbage/waste water was found disposed off in the open. The owner of the Marriage Palace was advised to ensure that no garbage/waste water is disposed of in un-scientific manner.

And whereas, the Marriage Palace is violating the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.

And whereas, it has now been proposed to revoke 'consent to operate' granted under the Water (Prevention & Control of Pollution) Act 1974 as amended in 1988 and Air (Prevention & Control of Pollution) Act, 1981, after affording an opportunity of personal hearing.

As such, you are, hereby given an opportunity of personal hearing, to file objections, if any, on the proposed action **before the Senior Environmental Engineer, in his office at Zonal Office, Plot no. 164, Focal point, Mehta Road, Amritsar on 23-12-2024 at 11:00 AM** failing which it will be presumed that the Marriage Palace has nothing to say and the Board shall go ahead to take action as proposed under the Water (Prevention & Control of Pollution) Act 1974 as amended in 1988 and Air (Prevention & Control of Pollution) Act 1981 without giving any further notice /opportunity.

Endst. No. 3841

A copy of the above is forwarded to the Environmental Engineer, Regional Office, Punjab Pollution Control Board, **Batala** for information and necessary action. **He is requested to inform the Marriage Palace regarding date of hearing and confirm to this office.**

16/12/24
Environmental Engineer
For Sr. Environmental Engineer
Dated. 16/12/2024

16/12/24
Environmental Engineer
For Sr. Environmental Engineer

	PUNJAB POLLUTION CONTROL BOARD Zonal Office, Plot No. 164, Focal Point, Mehta Road, Amritsar Website:- www.ppcb.gov.in email:- seezoasr@yahoo.com
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No. 18

Regd.

Date: 10/01/2025

To

M/s Uppal Palace,
VPO-Gosinapur,
Pathankot.

Sub: Proceedings of the personal hearing before the Senior Environmental Engineer at Amritsar on 23.12.2024, in reference to Show cause notice for revocation of consent to operate granted under Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981. (27515482)

Following were present:-

On behalf of Board:-

Er. Rajesh Kumar, EE, RO, Batala

On behalf of the Industry:-

Sh. Ajit Singh (Prop.)

Entered in P.P.H. Registr
Page No. 02/220
10/1/25

At the outset the Environmental Engineer brought up that the Marriage Palace was granted Consent to Operate under Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981, which were valid upto 30/04/2024 for the operation of Marriage Palace. Thereafter, Marriage Palace has obtained auto renewal of consent to operate Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981, which is valid upto 02/12/2029.

A complaint was filed by Dr. Balwinder Singh against the above said Marriage Palace in the Hon'ble National Green Tribunal regarding non-compliance of various norms and regulations. The Hon'ble NGT vide order dated 27.09.2024 constituted a Joint Committee comprising of District Magistrate, Pathankot and Punjab Pollution Control Board respectively to look into the matter and same was disposed off.

The complainant has said that there are two marriage palaces namely "Taj Garden" and "Uppal Palace" in Village Gosainpur, Old Madhopur Road, Pathankot which do not fulfill policy guidelines in building norms made by State of Punjab for regularization of marriage palaces and also order passed by Punjab and Haryana High Court in Writ Petition (C) No. 21547 dated 17.08.2012.

These marriage palaces play DJ till late in night causing noise pollution, throw garbage outside premises in open area and discharge waste water also outside marriage palaces without any treatment. Accordingly, the Marriage Palaces mentioned in the complaint were visited by the Assistant Environmental Engineer, Punjab Pollution Control Board, Regional Office, Batala and Naib Tehsildar, Pathankot on dated 03/12/2024 and the report is as under:-

1. The said Marriage Palace is situated in Village- Gosainpur, Tehsil & District- Pathankot on link road from Khanpur Chowk to Defence Road, Pathankot. During visit, Sh. Ajit Singh, Partner of the Marriage Palace was present.
2. The area of Marriage Palace is around measuring 2 Acres.
3. The Marriage Palace has provided one Banquet Hall, Kitchen Area, Toilets and Lawn in the premises. The Marriage Palace has provided dedicated parking area at the entrance with concrete flooring.
4. The waste water generated from the kitchen area, toilets etc is discharge into sewage treatment plant installed by the Marriage Palace within the premises. The STP consists of Oil & Grease Trap, Collection Tank, MBBR cum Dozing Tank, Clarifier and filters.

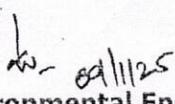
5. The treated effluent after the STP is discharged onto land for plantation in an area of around 2 acres. However, the unit has not provided any flow meter with the STP outlet for the measurement of treated effluent and no record has been maintained. The unit was advised to install the water meter and to maintain the record of the same. The unit was also advised to provide additional plantation within the premises.
6. The unit has provided exhaust draft fans in the kitchen area for the dissipation of fugitive emissions. However, the unit needs to provide ducting and hood arrangement in the area for proper collection and channelization of emissions.
7. The Marriage Palace has provided D.G. set of capacity 82.5 KVA with canopy and adequate stack height.
8. The Bio-degradable Solid Waste generated from the Marriage Palace consisting of waste food items, vegetables etc is lifted by the local piggery farms and the agreement in this regard has been done by the parties.
9. The other Bio-degradable Solid waste is sent to vermi composting area installed by the owner of the Marriage Palace in nearby Agriculture Land. The unit was advised to provide the compost pits in the premises.
10. The Plastic Waste consisting of used water bottles is lifted by the Plastic Waste Trader for recycling.
11. The owner of the Marriage Palace informed that the D.J. Sets are operated during the designated time as per the regulations of the Govt. and within the Noise Limits prescribed by the authorities.
12. The area around the Marriage Palace was also checked by the team and it was observed that the area is surrounded by the Agricultural Fields of the owner itself and no significant garbage/waste water was found disposed off in the open. The owner of the Marriage Palace was advised to ensure that no garbage/waste water is disposed of in un-scientific manner.

The Marriage Palace is violating the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.

The representative of the marriage palace submitted that the marriage palace installed STP which is provided with flow meter at the inlet and outlet. The area is surrounded by the agricultural field of the owner and he was ensured that no garbage/waste water will be dispose in un-scientific manner.

After hearing the officer of the Board, representative of the marriage palace and facts on the record file, the Senior Environmental Engineer decided that:-

1. **The Marriage Palace shall provide adequate plantation area for disposal of treated waste water.**
2. **The Marriage Palace shall dispose off its Municipal Solid waste according to the Municipal Solid Waste Rules 2016 by entering into an agreement with the concerned M.C.**
3. **The single use plastic has been banned from 01/07/2022 as per the notification of Govt. of India, therefore Marriage Palace shall comply with same.**
4. **The Regional Office shall collect the effluent samples of the Marriage Palace and get it analyzed from the Board's lab within 07-days.**
5. **The Regional Office shall verify the status, monitor noise level and submit its report.**
6. **The Regional Office shall ensure the compliance of above decisions and shall submit report and recommendations accordingly.**


 For Sr. Environmental Engineer

Endst. No. 19

Dated. 10/01/2025

A copy of the above is forwarded to the Environmental Engineer, Regional Office, Punjab Pollution Control Board, **Batala** for information and necessary action.

kw - 09/11/25
For Sr. Environmental Engineer

	PUNJAB POLLUTION CONTROL BOARD Zonal Office, Plot No. 164, Focal Point, Mehta Road, Amritsar Website:- www.ppcb.gov.in email:- 882088@yahoo.com
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No. 16

Ragd.

Date: 10/11/2025

To

M/s Taj Garden Marriage Palace,
VPO-Gosainpur,
Pathankot.

Sub: Proceedings of the personal hearing before the Senior Environmental Engineer at Amritsar on 23.12.2024, in reference to Show cause notice for revocation of consent to operate granted under Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981. (27515405)

Following were present:-

On behalf of Board: Er. Rajesh Kumar, EE, RO, Batala

Entered in P.P.H. Register
Page No. 23/246
10/11/25

On behalf of the Industry:- Sh. Surinder Singh (Prop.)

At the outset the Environmental Engineer brought up that the Marriage Palace was granted Consent to Operate under Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981, which were valid upto 30/04/2024 for the operation of Marriage Palace. Thereafter, Marriage Palace has obtained auto renewal of consent to operate Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981, which is valid upto 02/12/2029.

A complaint was filed by Dr. Balwinder Singh against the above said Marriage Palace in the Hon'ble National Green Tribunal regarding non-compliance of various norms and regulations. The Hon'ble NGT vide order dated 27.09.2024 constituted a Joint Committee comprising of District Magistrate, Pathankot and Punjab Pollution Control Board respectively to look into the matter and same was disposed off. The complainant has said that there are two marriage palaces namely "Taj Garden" and "Uppal Palace" in Village Gosainpur, Old Madhopur Road, Pathankot which do not fulfill policy guidelines in building norms made by State of Punjab for regularization of marriage palaces and also order passed by Punjab and Haryana High Court in Writ Petition (C) No. 21547 dated 17.08.2012.

These marriage palaces play DJ till late in night causing noise pollution, throw garbage outside premises in open area and discharge waste water also outside marriage palaces without any treatment. Accordingly, the Marriage Palaces mentioned in the complaint were visited by the Assistant Environmental Engineer, Punjab Pollution Control Board, Regional Office, Batala and Naib Tehsildar, Pathankot on dated 03/12/2024 and the report is as under:-

1. The said Marriage Palace is situated in Village- Gosainpur, Tehsil & District- Pathankot on link road from Khanpur Chowk to Defence Road, Pathankot. During visit, Sh. Karnail Singh, Owner of the Marriage Palace was present.
2. The area of Marriage Palace is around measuring 2 Acres.
3. The Marriage Palace has provided one Banquet Hall, Kitchen Area, Toilets and Lawn in the premises. The Marriage Palace has provided dedicated parking area at the entrance with concrete flooring.
4. The waste water generated from the kitchen area, toilets etc is discharge into sewage treatment plant installed by the Marriage Palace within the premises. The STP consists of Oil & Grease Trap, Collection Tank, MBBR cum Dozing Tank, Clarifier and filters. During visit, the STP was in operational condition.

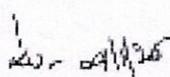
5. The treated effluent after the STP is discharged onto land for plantation in an area of around 4 acres. However, the unit has not provided any flow meter with the STP outlet for the measurement of treated effluent and no record has been maintained. The unit was advised to install the water meter and to maintain the record of the same. The unit was also advised to provide additional plantation within the premises.
6. The unit has only provided exhaust draft fans in the kitchen area for the dissipation of fugitive emissions. However, the unit needs to provide ducting and hood arrangement in the area for proper collection and channelization of emissions.
7. The Marriage Palace uses only LPG as fuel in the kitchen area.
8. The Marriage Palace has provided D.G. set of capacity 82.5 KVA with canopy and adequate stack height.
9. The Bio-degradable Solid Waste generated from the Marriage Palace consisting of waste food items, vegetables etc is lifted by the local piggery farms. The unit was advised to provide the compost pits in the premises.
10. The other Bio-degradable Solid waste is sent to vermi composting area installed by the owner of the Marriage Palace in nearby Agriculture Land.
11. The Plastic Waste consisting of used water bottles is given to Plastic Waste Trader for recycling.
12. The owner of the Marriage Palace informed that the D.J. Sets are operated during the designated time as per the regulations of the Govt. and within the Noise Limits prescribed by the authorities.
13. The area around the Marriage Palace was also checked by the team and it was observed that the area is surrounded by the Agricultural Fields of the owner itself and no garbage/waste water was found disposed off in the open. The owner of the Marriage Palace was advised to ensure that no garbage/waste water is disposed of in un-scientific manner.

The Marriage Palace is violating the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.

The representative of the marriage palace submitted that the marriage palace installed STP which is provided with flow meter at the inlet and outlet. He is sending bio-degradable waste to vermin composting area installed by the owner in its agricultural field. The area is surrounded by the agricultural field of the owner and he was ensured that no garbage/waste water will be dispose in un-scientific manner.

After hearing the officer of the Board, representative of the marriage palace and facts on the record file, the Senior Environmental Engineer decided that:-

1. The Marriage Palace shall provide adequate plantation area for disposal of treated waste water.
2. The Marriage Palace shall dispose off its Municipal Solid waste according to the Municipal Solid Waste Rules 2016 by entering into an agreement with the concerned M.C.
3. The single use plastic has been banned from 01/07/2022 as per the notification of Govt. of India, therefore Marriage Palace shall comply with same.
4. The Regional Office shall collect the effluent samples of the Marriage Palace and get it analyzed from the Board's lab within 07-days.
5. The Regional Office shall verify the status, monitor noise level and submit its report.
6. The Regional Office shall ensure the compliance of above decisions and shall submit report and recommendations accordingly.


For Sr. Environmental Engineer



Punjab Fire Services (Pathankot MC)



FIRE SAFETY CERTIFICATE ਫਾਇਰ ਸੇਫਟੀ ਪ੍ਰਮਾਣ ਪੱਤਰ

NOC No 1905-105514-Fire/81654
2025

NOC Type: New

Dated 27-Jan-

Certified that the **UPPAL PALACE** at **Vill gosaipur distt pathankot** comprised of **0** basements and **1** (Upper floor) owned/occupied by **Ajit singh** have compiled with the fire prevention and fire safety requirements of National Building Code and verified by the officer concerned of fire service on **27-Jan-2025** in the presence of **Ajit singh** (Name of the owner or his representative) and that the building / premises is fit for occupancy group **Assembly** subdivision **D3** (As per NBC) for period of **one year** from issue date. Subject to the following conditions.

Issued on 27-Jan-2025 at Pathankot MC

ਤਸਦੀਕ ਕੀਤਾ ਜਾਂਦਾ ਹੈ ਕਿ **UPPAL PALACE** ਜੋ ਕਿ **Vill gosaipur distt pathankot** ਸਮੇਤ **0** ਬੇਸਮੈਂਟ ਅਤੇ **1** (ਉਪਰਲੀ ਮੰਜ਼ਿਲ) ਮਲਕੀਅਤ/ਕਾਬਜ਼ਦਾਰ **Ajit singh** ਨੂੰ ਅੱਗ ਬੁਝਾਉਣ ਦੇ ਪ੍ਰਭਾਵੀ ਅਤੇ ਬਚਾਅ ਦੇ ਰਾਸ਼ਟਰੀ ਬਿਲਡਿੰਗ ਕੋਡ ਅਨੁਸਾਰ ਜਿਸ ਨੂੰ ਸਬੰਧਤ ਅੱਗ ਬੁਝਾਉਣ ਅਧਿਕਾਰੀ ਵੱਲੋਂ ਪ੍ਰਮਾਣਿਤ ਕੀਤਾ ਗਿਆ **27-Jan-2025** ਮੌਜੂਦਗੀ ਵਿੱਚ **Ajit singh** (ਮਾਲਕ ਦਾ ਨਾਮ ਜਾਂ ਉਸ ਦਾ ਪ੍ਰਤੀਨਿਧੀ) ਅਤੇ ਇਮਾਰਤ / ਬਿਲਡਿੰਗ ਆਬਾਦੀ ਲਈ ਯੋਗ ਹੈ। Occupancy Group Assembly subdivision **D3** (ਐਨ. ਬੀ. ਸੀ. ਦੇ ਅਨੁਸਾਰ) ਦੇ ਪ੍ਰਭਾਵੀ ਸਮੇਂ ਤੋਂ ਇੱਕ ਸਾਲ ਤੱਕ। ਜਿਸ ਲਈ ਨਿਮਨ ਅਨੁਸਾਰ ਹਦਾਇਤਾਂ ਹਨ।

ਜਾਰੀ ਕਰਨ ਦੀ ਮਿਤੀ 27-Jan-2025 ਕਿੱਥੇ Pathankot MC

1. Fire Safety arrangements shall be kept in working condition at all the times.
ਹਰ ਸਮੇਂ ਅੱਗ ਤੋਂ ਬਚਾਅ ਦੇ ਯੰਤਰਾਂ ਨੂੰ ਚਾਲੂ /ਚੰਗੀ ਹਾਲਤ ਵਿੱਚ ਰੱਖਿਆ ਜਾਵੇ।
2. No, alteration/ addition/ change in use of occupancy is allowed.
ਕਿਸੇ ਵੀ ਤਰ੍ਹਾਂ ਦੇ ਬਦਲਾਅ/ ਵਾਧੇ/ ਕਾਬਜ਼ਕਾਰ ਵਿੱਚ ਬਦਲਾਵ ਦੀ ਮਨਾਹੀ ਹੈ।
3. Occupants/ owner should have trained staff to operate the operation of fire safety system provided there in.
ਉਪਲੱਬਧ ਅੱਗ ਬੁਝਾਉਣ ਦੇ ਯੰਤਰਾਂ ਦੀ ਵਰਤੋਂ ਤੋਂ ਰਹਿਣ ਵਾਲੇ ਲੋਕਾਂ / ਮਾਲਕਾਂ ਨੂੰ ਜਾਣੂ ਕਰਵਾਇਆ ਜਾਣਾ ਯਕੀਨੀ ਬਣਾਇਆ ਜਾਵੇ।
4. Fire Officer can check the arrangements of fire safety at any time, this certificate will be withdrawn without any notice if any deficiency is found.
ਫਾਇਰ ਬ੍ਰਿਗੇਡ ਅਧਿਕਾਰੀ ਕਿਸੇ ਵੀ ਵਕਤ ਇਨ੍ਹਾਂ ਸਾਰੇ ਪ੍ਰਬੰਧਾਂ ਨੂੰ ਚੈੱਕ ਕਰ ਸਕਦਾ ਹੈ, ਜੇ ਕਰ ਕੋਈ ਕਮੀ ਪਾਈ ਗਈ ਤਾਂ ਬਿਨਾਂ ਕਿਸੇ ਨੋਟਿਸ ਦੇ ਇਹ ਸਰਟੀਫਿਕੇਟ ਰੱਦ ਸਮਝਿਆ ਜਾਵੇਗਾ।
5. Occupants/ owner should apply for renewal of fire safety certificate one month prior to expiry of this certificate.

ਮਾਲਕ ਜਾਰੀ ਕੀਤੇ ਗਏ ਫਾਇਰ ਸੇਫਟੀ ਸਰਟੀਫਿਕੇਟ ਦੀ ਮਿਤੀ ਖਤਮ ਹੋਣ ਤੋਂ ਇੱਕ ਮਹੀਨਾ ਪਹਿਲਾਂ ਰੀਨੀਊ ਕਰਵਾਉਣ ਲਈ ਪਾਬੰਦ ਹੋਵੇਗਾ।

* Above Details cannot be used as ownership proof.

ਉਪਰੋਕਤ ਵਰਸਾਈ ਗਈ ਜਾਣਕਾਰੀ ਨੂੰ ਮਾਲਕਾਨਾ ਦੇ ਸਬੂਤ ਵਜੋਂ ਨਹੀਂ ਵਰਤਿਆ ਜਾਵੇਗਾ।

* This is digitally created certificate, no signature are needed

ਇਹ ਡਿਜੀਟਲੀ (ਕੰਪਿਊਟਰਾਈਜ਼ਡ) ਤਿਆਰ ਕੀਤਾ ਗਿਆ ਸਰਟੀਫਿਕੇਟ ਹੈ, ਜਿਸ ਵਿੱਚ ਦਸਤਖਤ ਦੀ ਕੋਈ ਲੋੜ ਨਹੀਂ ਹੈ।



Punjab Fire Services (Pathankot MC)



FIRE SAFETY CERTIFICATE ਫਾਇਰ ਸੇਫਟੀ ਪ੍ਰਮਾਣ ਪੱਤਰ

NOC No 1905-98316-Fire/74295
2024

NOC Type: New

Dated 27-Aug-

Certified that the **TAJ GARDEN PALACE** at **VILLAGE GOSAINPUR PATHANKOT** comprised of 0 basements and 3 (Upper floor) owned/occupied by **KARNAIL SINGH** have complied with the fire prevention and fire safety requirements of National Building Code and verified by the officer concerned of fire service on **23-Aug-2024** in the presence of **Karnail** (Name of the owner or his representative) and that the building / premises is fit for occupancy group **Assembly subdivision D3** (As per NBC) for period of **one year** from issue date. Subject to the following conditions.

Issued on 27-Aug-2024 at Pathankot MC

ਤਸਦੀਕ ਕੀਤਾ ਜਾਂਦਾ ਹੈ ਕਿ **TAJ GARDEN PALACE** ਜੋ ਕਿ **VILLAGE GOSAINPUR PATHANKOT** ਸਮੇਤ 0 ਬੇਸਮੈਂਟ ਅਤੇ 3 (ਉੱਪਰਲੀ ਮੰਜ਼ਿਲ) ਮਲਕੀਅਤ/ਕਾਬਜ਼ਦਾਰ **KARNAIL SINGH** ਨੂੰ ਅੱਗ ਬੁਝਾਉਣ ਦੇ ਪ੍ਰਭਾਵੀ ਅਤੇ ਬਚਾਅ ਦੇ ਰਾਸ਼ਟਰੀ ਬਿਲਡਿੰਗ ਕੋਡ ਅਨੁਸਾਰ ਜਿਸ ਨੂੰ ਸਬੰਧਤ ਅੱਗ ਬੁਝਾਉ ਅਧਿਕਾਰੀ ਵੱਲੋਂ ਪ੍ਰਮਾਣਿਤ ਕੀਤਾ ਗਿਆ 23-Aug-2024 ਮੌਜੂਦਗੀ ਵਿੱਚ **Karnail** (ਮਾਲਕ ਦਾ ਨਾਮ ਜਾਂ ਉਸ ਦਾ ਪ੍ਰਤੀਨਿਧੀ) ਅਤੇ ਇਮਾਰਤ / ਬਿਲਡਿੰਗ ਆਬਾਦੀ ਲਈ ਯੋਗ ਹੈ। Occupancy Group **Assembly subdivision D3** (ਐਨ. ਬੀ. ਸੀ. ਦੇ ਅਨੁਸਾਰ) ਦੇ ਪ੍ਰਭਾਵੀ ਸਮੇਂ ਤੋਂ ਇੱਕ ਸਾਲ ਤੱਕ। ਜਿਸ ਲਈ ਨਿਮਨ ਅਨੁਸਾਰ ਹਦਾਇਤਾਂ ਹਨ।

ਜਾਰੀ ਕਰਨ ਦੀ ਮਿਤੀ 27-Aug-2024 ਕਿੱਥੇ Pathankot MC.

1. Fire Safety arrangements shall be kept in working condition at all the times.
ਹਰ ਸਮੇਂ ਅੱਗ ਤੋਂ ਬਚਾਅ ਦੇ ਯੰਤਰਾਂ ਨੂੰ ਚਾਲੂ /ਚੰਗੀ ਹਾਲਤ ਵਿੱਚ ਰੱਖਿਆ ਜਾਵੇ।
2. No, alteration/ addition/ change in use of occupancy is allowed.
ਕਿਸੇ ਵੀ ਤਰ੍ਹਾਂ ਦੇ ਬਦਲਾਅ/ ਵਾਧੇ/ ਕਾਬਜ਼ਕਾਰ ਵਿੱਚ ਬਦਲਾਵ ਦੀ ਮਨਾਹੀ ਹੈ।
3. Occupants/ owner should have trained staff to operate the operation of fire safety system provided there in.
ਉਪਲੱਬਧ ਅੱਗ ਬੁਝਾਉਣ ਦੇ ਯੰਤਰਾਂ ਦੀ ਵਰਤੋਂ ਤੋਂ ਰਹਿਣ ਵਾਲੇ ਲੋਕਾਂ / ਮਾਲਕਾਂ ਨੂੰ ਜਾਣੂ ਕਰਵਾਇਆ ਜਾਣਾ ਯਕੀਨੀ ਬਣਾਇਆ ਜਾਵੇ।
4. Fire Officer can check the arrangements of fire safety at any time, this certificate will be withdrawn without any notice if any deficiency is found.
ਫਾਇਰ ਬ੍ਰਿਗੇਡ ਅਧਿਕਾਰੀ ਕਿਸੇ ਵੀ ਵਕਤ ਇਨ੍ਹਾਂ ਸਾਰੇ ਪ੍ਰਬੰਧਾਂ ਨੂੰ ਚੱਕ ਕਰ ਸਕਦਾ ਹੈ, ਜੇ ਕਰ ਕੋਈ ਕਮੀ ਪਾਈ ਗਈ ਤਾਂ ਇਨ੍ਹਾਂ ਕਿਸੇ ਨੋਟਿਸ ਦੇ ਇਹ ਸਰਟੀਫਿਕੇਟ ਰੱਦ ਸਮਝਿਆ ਜਾਵੇਗਾ।
5. Occupants/ owner should apply for renewal of fire safety certificate one month prior to expiry of this certificate.
ਮਾਲਕ ਜਾਰੀ ਕੀਤੇ ਗਏ ਫਾਇਰ ਸੇਫਟੀ ਸਰਟੀਫਿਕੇਟ ਦੀ ਮਿਤੀ ਖਤਮ ਹੋਣ ਤੋਂ ਇੱਕ ਮਹੀਨਾ ਪਹਿਲਾਂ ਰੀਨੀਊ ਕਰਵਾਉਣ ਲਈ ਪਾਬੰਦ ਹੋਵੇਗਾ।

* Above Details cannot be used as ownership proof.

ਉਪਰੋਕਤ ਦਰਸਾਈ ਗਈ ਜਾਣਕਾਰੀ ਨੂੰ ਮਾਲਕਾਨਾ ਦੇ ਸਬੂਤ ਵਜੋਂ ਨਹੀਂ ਵਰਤਿਆ ਜਾਵੇਗਾ।

* This is digitaly created cerficatate, no signatue are needed

ਇਹ ਡਿਜੀਟਲੀ (ਕੰਪਿਊਟਰਾਈਜ਼ਡ) ਤਿਆਰ ਕੀਤਾ ਗਿਆ ਸਰਟੀਫਿਕੇਟ ਹੈ, ਜਿਸ ਵਿੱਚ ਦਸਤਖਤ ਦੀ ਕੋਈ ਲੋੜ ਨਹੀਂ ਹੈ।